



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 551 Dispur, Thursday, 25th November, 2021, 4th Aগ্রহাযানা, 1943 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 25th November, 2021

No. LGL.147/2021/85.- The following Ordinance which was promulgated by the Governor of Assam on 19/11/2021 is hereby published for general information.

ASSAM ORDINANCE NO. III OF 2021
THE DEORI AUTONOMOUS COUNCIL
(AMENDMENT) ORDINANCE, 2021.

AN
ORDINANCE

to amend the Deori Autonomous Council Act, 2005.

Preamble

Whereas the Legislative Assembly of the State of Assam is not in session and the Governor of Assam is satisfied that circumstances exist which render it necessary for him to take immediate action for amending the Deori Autonomous Council Act, 2005, hereinafter referred to as the principal Act;

Assam Act
No. XXV
of 2005

Now, therefore, in exercise of the powers conferred under clause (2) of Article 213 of the Constitution of India, the Governor of Assam is pleased to promulgate, in the Seventy-second Year of the Republic of India, the following Ordinance, namely :-

Short title,
extent and
commencement

1. (1) This Ordinance may be called the Deori Autonomous Council (Amendment) Ordinance, 2021.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force on such date as the State Government may, by a notification in the Official Gazette, appoint.

Amendment of
section 6

2. In the principal Act, in section 6, for sub-section (1), the following shall be substituted, namely :-
“(1) **Constitution of the General Council :-** The General Council shall consist of 26 (twenty-six) members of which 22 (twenty two) shall be directly elected and 4 (four) shall be nominated by the Government with the concurrence of the Autonomous Council from amongst the areas/groups/communities residing in the Council area and not otherwise represented in the General Council. Out of 22 (twenty-two) seats, 18 (eighteen) seats shall be reserved for Scheduled Tribe, 3(three) seats shall be reserved for women and 1(one) seat shall be reserved for General community.”

Amendment of
section 15

3. In the principal Act, for section 15, the following shall be substituted, namely:-
“15. **Quorum:-** The quorum necessary for transaction of business at a meeting of the General Council shall be 13 (thirteen) members and the decision of the General Council shall be by a single majority of votes of the members present.”

- Amendment of section 48
3. In the principal Act, in section 48, in sub-section (2) in first line, for the figure and word "26 (twenty-six)" appearing in between the words "shall be" and "constituencies" the figure and word "22 (twenty-two)" shall be substituted.

PROF. JAGADISH MUKHI
Governor of Assam.

GEETANJALI DAS SAIKIA,
Secretary to the Government of Assam,
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